

ITEM NO.10

COURT NO.4

SECTION XV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. 3 & 4/2017 in Civil Appeal No(s). 11301/2016

M/S. R.B.T. INDUSTRIES LTD.

Appellant(s)

VERSUS

THE UNION OF INDIA AND ORS.

Respondent(s)

(With appln. for stay of arrest warrant and exemption from filing

O.T. and office report)

Date : 17/04/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Appellant(s) Mr. Ravindra Raizada, Sr.Adv.

Mr. Sarvesh Singh,Adv.

For Respondent(s) Ms. Padma Priya, Adv.

For Mr. P.V.Saravana Raja, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard learned counsel for the
applicant-appellant and perused the relevant
material.

Application for exemption from filing

official translation is allowed.

Application for stay of arrest warrant would

be considered only after the applicant-appellant

deposits the required amount as mentioned in the

recovery certificate issued.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master